

**Central Administrative Tribunal
Principal Bench**

OA No.3998/2017

New Delhi, this the 26th day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Zaheeruddin, S/o Z Hasnain, E-10, DDU
Hospital RES COMP, Hari Nagar, Maya Puri
Maya Puri Delhi Cantonment
South West Delhi, Delhi-110064.

Aged about 60 years

(Presently working as Dental Surgeon under

At Maharishi Valmiki Hosital under Delhi Govt. "Group
'A')

...Applicant

(By Advocate: Shri Manish Verma)

Vs.

1. Govt. of NCT of Delhi
Through its Chief Secretary
A-Wing, 5th Floor, Delhi Secretariat
I.P. Estate, New Delhi.
2. The Principal Secretary
(Health & Family Welfare), (GNCT of Delhi)
9th Level, A-Wing, IP Estate
Delhi Secretariat, Delhi-110002.
3. The Union of India through its Secretary
Ministry of Health & Family Welfare
Room No. 348, 'A' Wing
Nirman Bhavan, New Delhi-110011.
4. Medical Superintendent/HOD
Maharishi Valimki Hospital
Govt. of NCT of Delhi
New Delhi-110039.

...Respondents

(By Advocate: Shri J.P. Tiwari)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

Learned counsel for the applicant submits that the OA has become infructuous on account of the fact that the respondents have issued an order enhancing the age of superannuation of the Dental Doctors up to 65 years.

2. OA is dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

/vb/